

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 289/TT/2019

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Provision of Spare ICTs and Reactors in the Southern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. and 16 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri D.K. Biswal, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period of Asset-I: 80 MVAR Spare Reactor at Gooty and Asset-II: 315 MVA 400/220 kV Spare Transformer under "Provision of Spare ICTs and Reactors in the Southern Region".
 - b. The instant assets were put under commercial operation during the 2009-14 tariff period. The tariff of the 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period was approved by the Commission *vide* order dated 21.10.2016 in Petition No. 145/TT/2016. The admitted capital cost is within the FR approved cost. No ACE is claimed for the instant assets during 2014-19 and 2019-24 tariff periods.
 - c. The information sought in Technical Validation (TV) letter was submitted *vide* affidavit dated 19.7.2021. No reply has been received from any of the Respondents.



3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

